



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5205/IC(A)/2010

F. No.CIC/MA/A/2009/001013

Dated, the 3rd March, 2010

Name of the Appellant: Shri. Sunil Kumar

Name of the Public Authority: I.O.C.L.

Decision: ⁱ

1. The appeal was scheduled for hearing on 26/2/2010. But, the appellant did not avail of the opportunity of personal hearing. The appeal is, therefore, examined on merit.
2. In response to the RTI application, the CPIO and the Appellate Authority have duly replied and furnished a part of the desired information. The remaining information has, however, been refused u/s 8(1)(d) of the Act.
3. The appellant has not indicated as to what is the public interest in disclosure of information, which has been refused to him on the grounds of commercial confidence.
4. This appeal is therefore considered unnecessary and is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

ⁱⁱ ***“All men by nature desire to know.” - Aristotle***

Name & address of Parties:

1. Sh. Sunil Kumar, 3rd floor, Time Square Building, Block-B, Sushant Lok-I, Gurgaon – 122 002. (Haryana)
2. Sh. Gopal Krishan, CPIO, IOCL, World Trade Centre, Barakhamba Lane, Babar Road, New Delhi – 110001.
3. Sh. S.S. Bapat, Appellate Authority, World Trade Centre, Barakhamba Lane, Babar Road, New Delhi – 110001.